

**The Minister of Education (Dr. K. L. Shrimali):** I lay the statement on the Table.

#### Statement

The only change which has been introduced in the award of Post-Matric Scholarships to Scheduled Castes students under the Government of India Scholarships Scheme, is the imposition of Means Test i.e., whose parents'/guardians' income exceeds Rs. 6,000 per annum will not get scholarships. In the course of time, economic backwardness should become the sole criterion for grant of educational assistance and not backwardness on the basis of 'Caste'— It is for this reason as also on account of limitation of funds that the 'Means Test' has been introduced. It is estimated that the number of students amongst Scheduled Castes who have more means than the minimum limit prescribed may not be more than 1 per cent. The 'Means Test' for Scheduled Castes is, therefore, not going to make any material difference.

#### THREATENED STRIKE BY EMPLOYEES OF ASSOCIATION FOR CULTIVATION OF SCIENCE, CALCUTTA

**Shrimati Renu Chakravarty (Basirhat):** Under Rule 197, I beg to call the attention of the Minister of Scientific Research and Cultural Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I lay a Statement on the Table.

#### Statement

It is understood that the Indiaz Association for the Cultivation of Science, Calcutta, has been served with a notice by its Employees' Association of its intention to strike if its

demands are not conceded by the Association by the 11th September, 1961.

The Association is an autonomous institution receiving grants-in-aid from the Central Government and the West Bengal Government in the following proportion:—

- (a) for recurring expenditure in the ratio of 6:1.
- (b) for non-recurring expenditure in the ratio of 2:1.

The Central Government is not concerned directly with the demands of the employees of the Association, except to the extent that they may affect the amount of grants-in-aid given by the Central Government. The demand of the employees which affects the amount of grants-in-aid by the Central Government relates to the revision of their scales of pay. The question of revision of pay has been engaging the attention of the Association and was recently discussed between the Association and the Secretary of the Ministry of Scientific Research and Cultural Affairs at a meeting held at Calcutta on the 17th July 1961. The Council of the Association in a meeting held on the 20th July 1961 resolved to recommend to Government the adoption of Calcutta University scales. Complete proposals from the Association, in the light of the Council's resolution, when received, will be considered in consultation with the Government of West Bengal.

#### DELAY IN AWARD BY NATIONAL TRIBUNAL (BANK DISPUTES)

**Shri Oza (Zalawad):** Under Rule 197, I beg to call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:—

The delay on the part of the National Tribunal (Bank Disputes) in giving its award.

**Shri L. N. Mishra:** Sir, I lay a statement on the Table.

[Shri L. N. Mishra]

*Statement*

The demand of the employees of the banks were referred to National Tribunal in March, 1960. While the regular hearings were in progress, the bank employees Associations challenged the validity of section 34A of the Banking Companies Act. The Tribunal rejected the petition. Against this decision a section of the employees approached the Bombay High Court which upheld the decision of the National Tribunal. Subsequently, petitions were filed by the All India Bank Employees Association and the State Bank of India Staff Union before the Supreme Court requesting for a declaration that the said section was *ultra vires*. While admitting the petitions, the Supreme Court directed the National Tribunal not to give its award in the dispute till the petitions were disposed of. On 28th August, 1961, the Supreme Court also upheld the validity of the said section and dismissed the applications filed by the employees Associations.

The proceedings before the tribunal are in progress and it is expected that the hearing will be concluded before the end of the current month.

REPORTED SUICIDE BY A RESEARCH  
STUDENT OF DELHI UNIVERSITY

**Shrimati Maimoona Sultan:** Under Rule 197, I beg to call the attention of the Minister of Education to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported suicide by a research assistant of the Delhi University.

**Dr. K. L. Shrimali:** I lay a Statement on the Table.

*Statement*

It has been reported by the Delhi University authorities that Shri P. N. Gambheer, a Research Assistant under a C.S.I.R. Scheme, committed suicide

on the evening of Saturday, the 2nd September, 1961 at 6 P.M., according to a note left by him on his table in the laboratory of the New Block of Zoology Department. Shri Gambheer's research was connected with the problem to detect the effect of Potassium Cyanide on different types of protozoa. Saturday and Sunday, the 2nd and 3rd September 1961 being holidays, the University was closed. The dead body was discovered on Monday, the 4th September, 1961 at 9-30 A.M. when the laboratory was opened by a Research Scholar, Kumari R. Vimla Devi working in the same laboratory and also by a sweeper of the Department who followed her to clean the room. Immediately the sweeper came running to the room of Dr. L. N. Johri, Acting Head of the Department of Zoology in the Old Block, Zoology Department to convey the message. On getting the news, Dr. Johri rang up the Health Centre of the University with a request to send the Doctor on Duty to examine Shri Gambheer. The Doctor arrived within a few minutes, examined Shri Gambheer and pronounced that he was dead long before and his body was stiff. Dr. Johri met the Registrar to explain the situation to him. Thereafter on the advice of the Registrar, Dr. Johri informed the Officer-in-charge, Roshanara Police Station and after a few minutes the Police arrived, visited the dead body and started their investigations. A note dated the 2nd September, 1961 written by Shri Gambheer was found on the table. It was worded 'Injected few grams of potassium cyanide to see reaction. In case death occurs the body may be cremated and the ashes immersed in the Jumna waters. Goodbye to research. Goodbye to all. I do not owe anything to anybody'. An envelope containing Rs. 84.02 nP. was also found on the table on which was written "this is for cremation".

Some torn pieces of paper were found on Shri Gambheer's table under the heap of some books and papers. **Dr. Johri** managed to assemble these